GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

LOK SABHA STARRED QUESTION NO. : 174

(TO BE ANSWERED ON THE 11th December 2025)

INSPECTION OF AIRCRAFTS

174. SHRI K GOPINATH Will the Minister of CIVIL AVIATION

be pleased to state:-

- a) whether the Government has conducted the inspections/checks of all 787-Dreamliner aircrafts after the incident of Air India plane crash in Ahmedabad in which 241 people died;
- (b) if so, the details thereof along with the outcome of the said checks/inspections;
- (c) whether the Government has directed the airline companies to conduct safety checks/inspections of all the planes available with them;
- (d) if so, the details thereof and the response of the airline companies in this regard; and
- (e) the details of other measures taken/being taken by the Government to make air travel more safe and secure?

ANSWER

Minister of CIVIL AVIATION (Shri Kinjarapu Rammohan Naidu)

(a) to (e): A statement is laid on the table of House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (E) IN RESPECT OF LOK SABHA STARRED QUESTION NO. 174 FOR REPLY ON 11.12.2025 REGARDING "INSPECTION OF AIRCRAFTS" BY SHRI K GOPINATH"; ; (a) to (e): Post-accident of Air India flight AI-171 Boeing 787 aircraft on 12.06.2025, Directorate General of Civil Aviation (DGCA) issued order to airline to conduct the checks/inspections of all 787-Dreamliner aircraft. Air India had 33 Boeing 787-8/9 aircraft in its fleet. Total 33 aircraft were inspected by airline wherein, minor findings were observed in 8 aircraft during the inspection. These aircraft were released for operation after rectification of the findings.;; ; DGCA has laid down comprehensive civil aviation regulations for safe operation of aircraft and its maintenance. These regulations are continuously updated and aligned with the International Civil Aviation Organisation (ICAO)/European Union Aviation Safety Agency (EASA) standards. DGCA approves the Continuing Airworthiness Management Organisation (CAMO) of the airline for the management of continued airworthiness of its aircraft. Accordingly, airlines maintain the aircraft through the approved Maintenance Organisation (AMO) as per DGCA approved Aircraft Maintenance Programme (AMP)/ Manufacturer guidelines.; ; DGCA has a structured surveillance and audit framework in place i.e. planned and unplanned surveillance of organization /aircraft, which includes regular and periodic audits, spot checks, night surveillance and ramp inspections across all operators, including continuous oversight of maintenance practices. In case there is a violation, DGCA takes enforcement action as per its Enforcement Policy and Procedure Manual.;; ; DGCA is closely monitoring and reviewing the maintenance data and repetitive defects reported across all airlines. All scheduled airlines aircraft have been analyzed for repetitive defects/ snags being encountered in the aircraft to identify systemic issues and ensure timely corrective action. DGCA has also issued General Safety Circular 01 of 2025 on 19 June, 2025, titled Comprehensive Special Audit to Assess the Aviation Ecosystem and Strengthen Aviation Safety Architecture.